

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 05/15

CIS No. 201/2019

CBI Vs. Abhay Kumar Srivastava and others

RC No. 09A/2011/CBI/AC-I/ND

U/S: 13(2) r/w 13(1)(e) PC Act

05.10.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020, of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, with respect to duty roster for Judicial Officers for the month of October 2020, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.***

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

None for the accused (02 in number).

This case is fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to **01.12.2020** for prosecution evidence.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 05.10.2020

ISB